

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01181/2019**

**Dated Thursday the 5<sup>th</sup> day of September Two Thousand Nineteen**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

G.Ruckmani,  
Plot No. 181, Door No. S1,  
Ilamadhura Apartment,  
Annai Rukmani, 2<sup>nd</sup> Cross Street,  
Rajaji Nagar,  
Thangappapuram,  
Perumattunallur, Guduvancherry.  
Pin 603202.

....Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,  
rep by the Chief Postmaster General,  
Tamil Nadu Circle,  
Anna Salai,  
Chennai 600002.

2.The Postmaster General,  
Chennai City Region,  
Chennai 600002.

3.The Superintendent of Post Offices,  
Chengalpattu Division,  
Chengalpattu 603001. ....Respondents

By Advocate Mr. Su. Srinivasan

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following reliefs :

- "i. To direct the respondents to reinstate the applicant as GDS BPM in the same village at Thangappapuram or in any other vacant places in and around to her native village as a special case on the reason that the Thangappapuram BO was newly opened and the applicant was nominated by the public as requested and searched by the Postal authorities also;
- ii. direct the respondents to absorb/regularize the service of the applicant as GDS with all attendant benefits and
- iii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. When the matter is taken up for hearing, it is submitted that the applicant has made a representation dt. 29.03.2019 which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representation of the applicant and pass a speaking order within a time limit to be stipulated by this Tribunal.

3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits, we deem it appropriate to direct the competent authority to consider the representation of the applicant dt. 29.03.2019 (Annexure A6) in accordance with law, GDS (Conduct and Engagement) Rules-2011, the relevant

orders and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)**  
**Member(A)**

**(P. Madhavan)**  
**Member(J)**

**05.09.2019**

SKSI